

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p><u>25.3.1998</u></p> <p>In this 1992 pleadings have been completed long ago. on 11.9.1997 in spite of issuing a warning list, learned counsel for the petitioner was absent. Thereafter on two occasions learned counsel for the petitioner has not appeared. On 6.1.1998 it was indicated that no further time will be given and the matter was fixed peremptorily for hearing. To-day learned counsel for the petitioner is absent when called. In view of this the O.A. is dismissed for default.</p>	<p><i>J. V. A. 18</i></p> <p>VICE-CHAIRMAN</p> <p><i>25/3/98</i></p> <p>MEMBER (JUDICIAL)</p>